

Central Administrative Tribunal Principal Bench, New Delhi

O.A.No.53/2017

Tuesday, this the 24th day of October 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Pradeep (Teacher (Primary)/Assistant Teacher)
s/o Mr. Mahender Singh
r/o D-1/166, Aman vihar
Kirari, Suleman Nagar
Delhi – 110 086

Aged around 39 years
Group B
Presently posted at
MCD Primary School
Prem Nagar II, Near Nangloi
Delhi - 86

(Mr. Sourabh Ahuja, Advocate)

..Applicant

Versus

1. South Delhi Municipal Corporation
Through its Commissioner
780, Major Somnath Marg
Sector 9, R K Puram
New Delhi – 22
2. North Delhi Municipal Corporation
Through its Commissioner
B-157 Gujranwala Town
Delhi – 110 009
3. East Delhi Municipal Corporation
Through its Commissioner
419, Udyog Sadan
Patparganj Industrial Area
Patparganj, Delhi – 110 096
4. Department of Personnel & Training
Through its Secretary
Union of India
North Block, New Delhi

5. Secretary
 Ministry of Health and Family Welfare
 Union of India
 Maulana Azad Road, Rajpath Area
 Central Secretariat, New Delhi – 110 011

6. Secretary
 Ministry of Social Justice and Empowerment
 Union of India
 Room No.202, 2nd Floor, C Wing
 Shastri Bhawan, New Delhi

7. Secretary
 Ministry of Finance
 Union of India
 North Block, New Delhi

8. Deputy Director (Education)
 North MCD, Rohini Zone
 Sector 6, Delhi – 110 085

..Respondents
 (Mr. R K Jain, Advocate for respondent No.1,
 Mr. R N Singh and Mr. Amit Sinha, Advocates for respondent No.2 & 8 and
 Ms. Sangita Rai, Advocate for respondent No.3 –
 Nemo for other respondents)

O R D E R (ORAL)

Justice Permod Kohli:

The main prayer of the applicant is for grant of double travelling allowance on the ground of his disability. Applicant's disability has been assessed as 65.33%. Earlier his claim was rejected vide office order dated 23.08.2016, which is under challenge. The applicant has also challenged some Office Memoranda whereby the benefit of double travelling allowance was confined to only some disabled categories.

2. Today, when the matter was taken up, learned counsel appearing for respondent Nos. 2 & 8 produced a copy of office order dated 19.09.2017 whereby the approval has been accorded for grant of double travelling

allowance to the applicant w.e.f. 18.11.2014. The claim of the applicant in this O.A. is to grant double travelling allowance with effect from June 2014. Substantial part of the relief has been granted.

3. In this view of the matter, we dispose of this O.A. with direction to the respondents to release the benefit, as granted vide office order dated 19.09.2017, within a period of two months from the date of receipt of a copy of this order. If the applicant has any left out grievance, he is at liberty to make a representation for consideration of the respondents.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

October 24, 2017
/sunil/